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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

Regn.No.OA 854/1992

Date of decision:28.05.92.

Mrs. S.T. Siddiqui

...Applicant

Vs.

Union of India

...Respondents

For the Applicant

...None.

For the Respondents

...Shri A.S.  
Kharb, UDC on  
behalf of the  
respondents.

CORAM:

The Hon'ble Mr.P.K. KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr.I.K. RASGOTRA, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed  
to see the Judgment? *Yes*

2. To be referred to the Reporters or not? *No*

JUDGMENT (ORAL)

(of the Bench delivered by Hon'ble Shri P.K. Kartha,  
Vice Chairman(J))

The relief sought in the present application is that  
the respondents be directed not to retire the applicant  
from service on the date of retirement and that there should  
be no discrimination against the applicant in the matter of  
giving extension of service for the second year, being a  
State Awardee. *a*



(A)

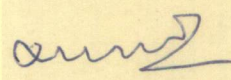
2. The representative of the respondents has produced before us copy of an order issued on 24.04.1992 whereby the applicant has been given extension of service for a period of one year from 04.04.92 to 03.04.93 for the second year. A copy of the order produced by him has been retained in the case records.

3. In view of the above, nothing survives in the present application and the same is disposed of as having become infructuous.

4. There will be no order as to costs.

Let a copy of this order be sent to both parties immediately.

  
(I.K. RASGOTRA)  
MEMBER (A)  
28.05.1992

  
(P.K. KARTHA)  
VICE CHAIRMAN (J)  
28.05.1992

RKS  
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